

BEFORE SHRI D. BHARDWAJ, ADDITIONAL SECRETARY AND FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI – 110 001

Appeal No.1 of 2015

Date: 02.07.2015.

In the matter of

Shri Satish Kumar Singh,
1/125 Vasundhara
Ghaziabad – 201 012
Uttar Pradesh

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi 110 001

Respondent


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ORDER

This matter was heard on 11th June, 2015 when Shri Satish Kumar Singh appellant and Shri A.K. Joshi, CPIO were present. After arguments, the order was reserved.

1. This is an appeal filed under Section 19 of the RTI Act against the information furnished by the CPIO to the appellant vide letter No.14/02/2015-Admn.I(LA) dated 8th April, 2015.
2. The appellant had sought a copy of the Post-Based Roster for the post of Superintendent (Legal) w.e.f. 27th September, 1999 till date.
3. The information was furnished to the appellant vide communication dated 8th April, 2015. Being not satisfied, the appellant preferred the appeal on the following grounds:-
 - (i) That there is a deliberate and intentional attempt on the part of the CPIO to provide incomplete information. As per the extract of the 'Rotation Roster' supplied along with the said reply at Serial No.13 and 14, the date of the appointment of the concerned person is Blank.
 - (ii) That as per the copy of the 'Roster for Promotion for cadre strength upto 13 posts [cadre.....Superintendent (L)], his name finds mention at Sl.No. 23 with the date of appointment as 14.12.2010. However, no date of appointment of the persons at Serial Nos. 24 & 25 is mentioned therein.

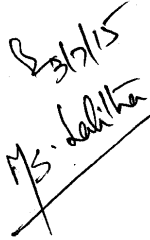
(iii) That the information provided by CPIO does not find mention of number of pages in the Reply dated 08/04/2015 nor is there any attestation on the said copies by the CPIO.

4. After having gone through the pleadings and records as well as hearing the parties, I find that the allegation against the CPIO mentioned in para 3(i) above is not borne from the records and is without any basis. The information given to the appellant is copy of the existing rosters. I, am of the view that the roster should contain the particulars lacking therein. Accordingly, the CPIO is directed to provide the necessary information to the appellant after rectifying the shortcomings within ten days.
5. The Appeal is disposed of with the above directions.
6. If there is any grievance against this order, the Appellant is free to file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110 066 within the period prescribed under the provision of RTI Act, 2005


(D. Bhardwaj)
Additional Secretary & Appellate Authority

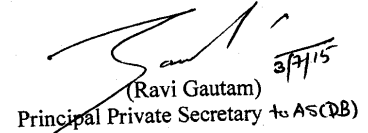
Copy to:

1. Shri Satish Kumar, 1/125 Vasundhra, Ghaziabad 201 01, Uttar Pradesh.
2. Smt Asha Sota, CAPIO,
3. Shri A.K. Joshi, CPIO
4. SO (Admn I).


M.S. Lakshita
3/7/15


IC
3/7/15

Authenticated True Copy


(Ravi Gautam)
Principal Private Secretary to AS(OB)
3/7/15